

THE STANDARD WEIGHTS AND MEASURES BILL, 1953

SHRI KISHEN CHAND: Sir, I beg to move for leave to introduce a Bill to provide for the standardisation of weights and measures in harmony with the metric system.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the standardisation of weights and measures in harmony with the metric system."

The motion was adopted.

SHRI KISHEN CHAND: Sir, I introduce the Bill.

THE INDIAN COINAGE (AMENDMENT) BILL, 1953

SHRI KISHEN CHAND: Sir, I beg to move for leave to introduce a Bill to amend the Indian Coinage Act, 1906.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Indian Coinage Act, 1906."

The motion was adopted.

SHRI KISHEN CHAND: Sir, I introduce the Bill.

THE HINDU CHILDLESS WIDOW'S RIGHT TO PROPERTY BILL, 1953

DR. RADHA KUMUD MOOKERJEE (Nominated): Sir, I beg to move for leave to introduce a Bill to amend the Hindu law governing Hindu childless widow's rights to property.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Hindu law governing Hindu childless widow's rights to property."

The motion was adopted.

DR. RADHA KUMUD MOOKERJEE: Sir, I introduce the Bill.

THE INDIAN SUPPRESSION OF IMMORAL TRAFFIC AND BROTHELS BILL, 1953

DR. SHRIMATI SEETA PARMANAND: Sir, I beg to move for leave to introduce a Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels."

The motion was adopted.

DR. SHRIMATI SEETA PARMANAND: Sir, I introduce the Bill.

THE WOMEN'S AND CHILDREN'S INSTITUTIONS LICENSING BILL, 1953

DR. SHRIMATI SEETA PARMANAND: Sir, I beg to move for leave to introduce a Bill to regulate and license institutions caring for women and children.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to regulate and license institutions caring for women and children."

The motion was adopted.

DR. SHRIMATI SEETA PARMANAND: Sir, I introduce the Bill.

MR. CHAIRMAN: Now, we come to Mr. Satyapriya Banerjee's Bill.

THE CONSTITUTION (THIRD AMENDMENT) BILL, 1953

SHRI S. BANERJEE: Mr. Chairman, I beg to move that the Bill, further to amend the Constitution of India, be taken into consideration.

[MR. DEPUTY CHAIRMAN in the Chair.]